

the Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962,

the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967,

the Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968,

the Constitution (Nagaland) Scheduled Tribes Order, 1970, and

the Constitution (Sikkim) Scheduled Tribes Order, 1978"; and

that this House do recommend to Rajya Sabha that Rajya Sabha do concur in the above amendment and communicate to this House their concurrence."

The motion was adopted.

15.25 hrs.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA)
BILL

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to move:

"That the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

1. Shri Abdul Lateef,
2. Shri R. K. Amin,
3. Shri V. Arunachalam *alias* 'Aladi Aruna',
4. Shri A. E. T. Barrow,
5. Shri Chitta Basu,
6. Shri Somnath Chatterjee,
7. Shri Nawab Singh Chauhan,
8. Shri Tulsidas Dassappa,

9. Shri Asoke Krishna Dutt,
10. Shri K. Gopal,
11. Shrimati Mrinal Keshav Gore,
12. Shri Kanwar Lal Gupta,
13. Shri Nirmal Chandra Jain,
14. Shri Anant Ram Jaiswal,
15. Shrimati Parvathi Krishnan,
16. Shri M. V. Krishnappa,
17. Shri K. L. Mahala".

With your permission for the original name at S. No. 18 I substitute 'Shri Basant Singh Khalsa'—

- "18. Shri Basant Singh Khalsa
19. Shri Gauri Shankar Rai
20. Shri K. Ramaurthy
21. Shri Jagannath Rao
22. Shri Ramachandra Rath
23. Shri M. Ram Gopal Reddy
24. Shri Daya Ram Shakya
25. Shri Digvijaya Narain Singh
26. Shri Satyendra Narayan Sinha
27. Shri S. S. Somani
28. Shri Ramji Lal Suman
29. Shri V. Tulsiram
30. Shri K. P. Unnikrishnan
and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be ap-

pointed by Rajya Sabha to the Joint Committee."

PROF. P. G. MAVALANKAR (Gandhinagar): The Motion says that the Committee shall make a report to this House by the last day of the first week of the next session. Invariably the experience is that this is never adhered to. Therefore, it would have been more honest if we had given them adequate time and then insisted on the time to be adhered to because the Bill is a very important one and the Committee would like to go into depth. I am serious about it. The Committee will have to go into details and, therefore, this period seems to be very short. So, instead of their coming before the House for extension of time, why not give them sufficient time now itself?

SHRI HARI VISHNU KAMATH: (Hoshangabad): If they will not go on a Bharat darshan or Vishwa darshan tour, they can finish the work.

SHRI L. K. ADVANI: I fully appreciate the anxiety expressed by the hon. Member. When I brought the Press Council Bill for reference to the Joint Committee, I said that the report might be given by the last day of the first week of the next session. At that time, there was some doubt in my mind and in the minds of other hon. Members whether they would adhere to the schedule.

We tried our best to adhere to the schedule and we were successful. In this case also, I will certainly see that the schedule is adhered to. If it is not possible, then I will certainly come to the House again for extension of time. But at the moment, the Government is keen to see that the Bill is enacted at the earliest. We do not want to put it off. Therefore, we have decided to give this much time. Of course, it depends upon the Committee.

MR. CHAIRMAN: The question is:

"That the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as

Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

1. Shri Abdul Lateef,
 2. Shri R. K. Amin,
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 10. Shri K. Gopal,
 11. Shrimati Mrinal Keshav Gore,
 12. Shri Kanwar Lal Gupta,
 13. Shri Nirmal Chandra Jain,
 14. Shri Anant Ram Jaiswal,
 15. Shrimati Parvathi Krishnan,
 16. Shri M. V. Krishnappa,
 17. Shri K. L. Mahala,
 18. Shri Basant Singh Khalsa,
 19. Shri Gauri Shankar Rai,
 20. Shri K. Ramamurthy,
 21. Shri Jagannath Rao,
 22. Shri Ramachandra Rath,
 23. Shri M. Ram Gopal Reddy,
 24. Shri Daya Ram Shakya,
 25. Shri Digvipaya Narain Singh,
 26. Shri Satyendra Narayan Sinha,
 27. Shri S. S. Somani,
 28. Shri Ramji Lal Suman,
 29. Shri V. Tulsiram,
 30. Shri K. P. Unnikrishnan,
- and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

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that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee"

The motion was adopted.

15.30 hrs.

MATTERS UNDER RULE 377.—Contd.

(ix) UNSATISFACTORY WORKING OF TELEPHONE SYSTEM IN CALCUTTA.

SHRI M. A. HANNAN ALHAJ (Basirhat): The telephones in the city of Calcutta and suburban towns are generally out of order. There is utter chaos and mismanagement in the entire telephone system in the metropolitan city of Calcutta. Sometimes the telephone is out of order, or there is no response from the other end, and often it happens that the telephone does not work at all. It has caused severe inconvenience to the citizens of Calcutta. It has caused annoyance and dismay. The business is suffering, industrial and commercial firms are facing great difficulties. The patients are encountering severe hardship. Every aspect of life is affected. In terms of money, the loss amounts to lakhs of rupees every day. The agony and difficulty of the common man knows no description. I, therefore, request the Central Government to intervene in the matter, restore normalcy in the telephone department, and bring efficiency in it as it was once a prestigious department. The Calcutta Telephones had a glorious past and it had earned a legendary fame in efficiency in the past, but now it has become inefficient. I hope that early steps will be taken in this regard.

In this respect, I would like to mention....

MR. CHAIRMAN: No, he cannot go beyond the written statement. I am sorry.

15.32 hrs.

[MR. DEPUTY-SPEAKER in the Chair]
(x) INCLUSION OF NEPALI IN THE EIGHTH SCHEDULE OF THE CONSTITUTION.

SHRI K. B. CHETTRI (Darjeeling): Mr. Deputy-Speaker, as per the Census Report of 1971, there are nearly 15 lakhs of Nepali-speaking people all over the country. But the actual figure is much higher than this. Nepali is one of the official languages of the State of Sikkim and the Hill Areas of Darjeeling in West Bengal. The State Governments of Sikkim, West Bengal and Tripura have already adopted resolutions to the effect that Nepali be included in the Eighth Schedule of the Constitution. Despite our effort to impress upon the Governments, they have failed to accede to our demand, as a result of which the Indian Nepalese are very much agitated. On top of that, the existing system of recruitment to All-India and Central Services, where the candidates have to appear in one compulsory paper and in that language which is included in the Eighth Schedule of the Constitution has eroded the faith in the Government and a sense of insecurity has crept in. The candidates, whose mother tongue is included in the Eighth Schedule of the Constitution, will have the extra privilege to write in their own language, whereas the others are forced to write in any language included in the Eighth Schedule of the Constitution, other than their mother-tongue. This is really very unfair in a democratic country like ours, where article 15(1) of the Constitution clearly states "The State shall not discriminate against any citizen on grounds only of religion, race, caste, sex, place of birth or any of them." The decision of the Government with regard to the existing system of recruitment to all-India and Central Services is a